



International Conference on **Interface between Technology and Law: Moving towards Digital India**

Organised by

School of Law, The NorthCap University

on

Date: 5th November 2018



Venue:

The NorthCap University

Sec23A, Gurugram

www.ncuindia.edu

About The NorthCap University:

The NorthCap University is a unitary university situated in Sector 23-A, Gurugram, Haryana and accredited by the National Assessment and Accreditation Council (NAAC) 2016-2021. It was founded in 1996 by Educate India Society as an Engineering Institute to provide higher education in Engineering, Management and law. The institute gained the status of a State Private university in the Academic Year 2009-10, under Act No. 25/2009 by the Legislature of State of Haryana and accorded UGC approval under Section 2(f) of the UGC Act 1956. In a span of a few years, NCU have grown to be one of the foremost educational institutions in North India. As a testimony of this fact, NCU have been ranked as 'The University of the Year 2017' by the Higher Education Review and among the top 150 universities under National Institutional Ranking Framework (NIRF) by the Ministry of Human Resource Development, Government of India.

The University imparts education in undergraduate and postgraduate programmes in engineering, management, sciences and law. It is recognized by various government and regulatory bodies for teaching and awarding degrees. The University is approved by the University Grants Commission (UGC) and recognized by the Bar Council of India (BCI). The University is a member of the Association of Indian Universities (AIU). Aside from being a Member of the American Society for Quality (I) Pvt Ltd, it is accredited by Accreditation Services for International Colleges (ASIC), UK.

About The School:

The NorthCap University's School of law (SOL) is amongst the premier law schools in North India and the preferred destination for every law aspirant. In the National law schools survey published in 2017, SOL was awarded 2nd rank in the Northern Region and 5th Rank in the Category of 'Eminence by Global Human Resource Development Centre (GHRDC), New Delhi. The school of law is recognized as the best emerging law school in India in the survey conducted by careers 360 published in January 2017. The NCU is offering 5 years integrated BBA-LLB (Hons.) Degree Programme, one year LLM programme with specialization in Human Rights, Corporate Law and IPR and PhD in law with emphasis on clinical Legal education.

About the Chief Guest:

Ambassador Jozef Drofenik is from Republic of Slovenia. His excellency has served Ambassador Extraordinary and Plenipotentiary of the Republic of Slovenia to the Kingdom of Bhutan with seat in New Delhi, Ambassador Extraordinary and Plenipotentiary of the Republic of Slovenia to the Republic of Bangladesh with seat in New Delhi, Ambassador Extraordinary and Plenipotentiary of the Republic of Slovenia to the Republic of Sri Lanka with seat in New Delhi Ambassador Extraordinary and Plenipotentiary of the Republic of Slovenia to India, New Delhi.

Besides being Head of Department for Public Diplomacy and Bilateral Economic Cooperation, and National Coordinator for OECD; MFA, National Coordinator for OECD, Directorate for Economic Diplomacy, MFA, Ambassador, Cabinet of Director General, MFA of Slovenia; Ambassador Extraordinary and Plenipotentiary of the Republic of Slovenia to Poland, Warsaw; Under the Slovenian EU Presidency Chair of the EU Council Working Party on EFTA State Undersecretary, Head of Department for Economic Diplomacy, MFA; State Undersecretary, Head of Section for International Economic Relations, MFA; Counsellor, Deputy Head of Mission, Permanent Mission of Slovenia to the UN Office in Geneva. His excellency was Charge d' Affaires, Minister Plenipotentiary, Embassy of Slovenia to Slovak Republic, Bratislava; State Undersecretary, Head of Department for International Trade Policy, Ministry for Economic Relations and Development, Head of the Negotiations Delegation for the conclusion of Bilateral Free Trade Agreements with Czech Republic, Slovak Republic, Poland, Hungary and for Membership of Central European Free Trade Agreement (CEFTA) and for the conclusion of FTA with Bulgaria, Lithuania, Latvia and State of Israel; Deputy Head of Negotiation Team for the conclusion of the Association Agreement between European Community and Slovenia; Counsellor, Head of Department for International Trade Policy, Ministry for Economic Relations and Development, Executive Head of Negotiation Team for the Membership of Slovenia in GATT/WTO;

His Excellency has also served 3rd class - Commander's Cross of the Order of Merit of the Republic of Poland.

About the Conference:

It should be apt to say that Information Technology is an amalgamation of the Computer Technology and the Communication Technology which has grown as silver fiber in the world of Technology. In today's scenario, IT is all pervasive in all spheres of our day-to-day activities. Today, Computers and the Internet touch and influence almost every aspect of our lives. From the moment we wake up and up to the time we go to bed, we interact with computers and their peripherals. Developments in Information Technology are serving to bring about a second industrial revolution. As was observed by Justice Sanjay Kaul in *Justice K.S Puttaswamy v. Union of India (2017 10 SCC 1)* that technology has made it possible to enter someone's house without knocking his door.

Despite having technological advancement of society, many issues have arisen in relation to the integrity and security of cyber space, social networking sites, information, trust and privacy, Consumer Protection, taxation issues, jurisdictional questions, intellectual property rights issues and electronic transactions, etc. However, Supreme Court in *Justice K.S Puttaswamy v. Union of India*, also observed that technological changes has given rise to concerns which were not present seven decades ago and the rapid growth of technology may render obsolescent many notions of the present. Further, as per the 2017 report of Indian Computer Emergency Response Team (CERT), that total of 1.71 lakh cybercrimes were reported in India in the past three-and-a-half years. The number of crimes that have been reported so far (27,482) indicates that the total number is likely to cross 50,000 by December 2018.

However, the Indian Information Technology Act, 2000 being the primary source of cyber law with its 2008 amended provisions is currently dealing with various issues relating to cyber technology's use and abuse. Additionally, laws such as Indian Penal Code, Indian Evidence Act, Civil Procedure Code, Criminal Procedure Code, Indian Contract Act, Intellectual Property Rights laws, banking laws etc., complement the current Indian cyber law framework. But these laws are not potent enough to deal with an incipient issues and challenges arising from technological use. Moreover, these laws are not technology approachable as some laws have been framed five decades ago without then foremost amendments and which does not uphold their stride with changing times. Therefore, research and development in the area of cyber space and its interface with law is of immense imperative today and is the need of the day as such research may contribute and lead to further development of cyber laws and regulatory mechanisms of the country and suggestions for amendments in other conventional laws. Hence the conference. It is in this above backdrop, School of Law, The NorthCap University, Sector 23-A Gurugram, Haryana has decided to organize conference on Interface between Technology and Law: Moving towards Digital India

Objective

The broad objective of the conference is to provide platform for the scholars and researchers to facilitate deliberation and exchange ideas amongst them about this crucial area of concern. Furthermore, the aim is to explore how lawyers should navigate disruptive and innovate technologies with sometimes outdated legal tools and how our laws can be more flexible to keep pace with a focus on the latest technological issues. Lastly, to identify the bottlenecks and to suggest suitable measures for removing them.

Sub-Themes

The sub-themes of the conference (not limited to) are:

- Legal protection to Consumers in Online Business Transactions
- Jurisprudential dimensions of Cyberspace
- Digitalization and E-Governance: Development, Projections and Drawbacks
- Human Rights and cyberspace use and misuse
- Privacy & Data Security: New industry standards for the Internet of Things
- Cyber space and Intellectual Property issues
- Application of Traditional territory based law on e-commerce like Taxation, International trade, commercial law and policies.
- Problems and concerns with respect to online contracts.
- Impact of Information and communication Technology on judiciary
- The Crypto-Currency: contemporary issues and challenges
- Electronic security in banking system
- Crime on Social media
- Cyber piracy
- AI (Artificial intelligence) and law

GUIDELINES FOR SUBMISSION

• Abstract Submission

An Abstract of the research paper, not exceeding 300 words, accompanied by a Covering letter containing: Title of the Paper, Full Name of the Author (Maximum two authors), Complete Address with Contact Number and E-mail Address must be submitted as attachment via email solinternationalconference@ncuindia.edu

- The text of the abstract must be in – MS WORD FORMAT WITH TIMES NEW ROMAN, FONT OF SIZE 12 & WITH 1.5 LINE SPACING. ILI mode of citation must be strictly adhered to.
- **Selected papers will be published in a book with ISBN.**

• Final paper submission

- Papers must be original work of the author/ authors. The text must be in – MS WORD FORMAT WITH TIMES NEW ROMAN FONT OF SIZE 12 AND WITH 1.5 LINE SPACING.
- The footnotes [no end notes] must be - TIMES NEW ROMAN WITH FONT SIZE 10 WITH LINE SPACING OF 1.0.
- Length of the paper should be between 4000- 6000 words.
- Final paper must be accompanied by the abstract.

• IMPORTANT DATES

Last date for Submission of Abstract is October 05, 2018

Notification of accepted Abstract October 10, 2018

Last date for Submission of fee and registration form October 15, 2018.

Last date for final paper submission is October 30, 2018.

All submissions (Abstract & Final paper) for the Conference must be sent as attachment with an e-mail to solinternationalconference@ncuindia.edu

NOTE: Once the payment has been made, please take a screen shot of the transaction and email it along with the scanned copy of the registration form to solinternationalconference@ncuindia.edu. Separate registration needs to be done for co-author.

• REGISTRATION DETAILS

This conference is open to academicians, scholars, students and practitioners on the above theme. Prior registration for conference is compulsory. Registration Fees details are as follows:

Registration Fee for Paper Presenters/Participants:

Students: Rupees 1000/- for single author (Additionally Rupees 500/- for co-author, if any).

Scholars: Rupees 1200/- for single author (Additionally Rupees 500/- for co-author, if any).

Academicians, Lawyers: Rupees 1500/- per participant (Additionally Rupees 500/- for co-author, if any).

Students from NCU: Rupees 500/-for single author (Additionally Rupees 300/- for co-author, if any).

Mode of Payment

- The following are the bank details for online transfer of funds-

Name: The North Cap University

Name of the Bank: Syndicate Bank

Branch: NCU, sector 23-A, Gurgaon

Account No: 82472010013980

IFSC: SYNB0008247

- Registration Fee can be paid via Demand Draft in favour of “The NorthCap University” payable at “Gurugram”. The Demand Draft must reach the undersigned on or before October 30th, 2018.

Unanza Gulzar

Assistant Professor, School of Law

Room no. 311, The NorthCap University

Sector 23-A, Gurugram-122017

TRAVEL AND ACCOMMODATION

Delegates participating in the Conference must make their own arrangements of travel and accommodation.

Organizing Committee

Faculty Coordinator

1. Unanza Gulzar
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Faculty Co-coordinator

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Registration Form

1. NAME OF THE PARTICIPANT/S:.....

2. DESIGNATION:.....

3. NAME OF THE INSTITUTION

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4. POSTAL ADDRESS:

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EMAIL:

MOBILE / CONTACT NO

5. TITLE OF THE PAPER:

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12. PAYMENT DETAILS:

DD DETAILS [WITH DD NO., DATE, AMOUNT, Etc.]

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Registration fee of Rs.....

If sent by online payment

dated.....bank.....

.....bank transaction no.....

Screenshot of the transaction (please Attach)

PLACE:

DATE:

SIGNATURE OF THE APPLICANT